IN THE COURT OF THE ADDL. CHIEF METROPOLITAN

MAGISTRATE,

TEES HAZARI, DELHI

CC NO: 1312 100 200 1870

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head Office at Mittal Court, B – Wing, 224 Nariman Point, Mumbai – 400 021 represented by its Legal Officer, Shri Sharad Bansode.

...Complainant

۷s.

- Jeevanjyoti Plantations Ltd., a company
   incorporated under the provisions of
   Companies Act, 1956 and having its
   Regd. office at 2<sup>nd</sup> Floor, WG 419,
   Nakodar Road, Jalandhar City (Punjab).
- Sh. Mukesh Kr. Gupta, S/o Not known
   to the complainant; Occupation Director of the Accused No.1; resident of E. C.
   213, Panjpeer Chowk, Jalandhar.
  - Shri Upendra Kumar, S/o Not known to the complainant; Occupation Director of

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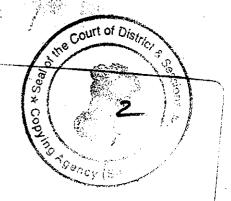
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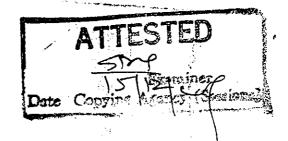
the Accused No.1; resident of H. No. 26, Muslim Col., Jaimal Nagar, Jalandhar.

- 4. Sh. Vinod Kumar Bhardwaj, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of Vill. Wariana, P. O. Basti Guzan, Jalandhar.
- 5. Sh. Aswani Kr. Dubey, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of E. C. 213, Panipeer Chowk, Jalandhar.
  - Sh. Ashok Kr. Verma, S/o Not known to the complainant; Occupation Director of the Accused No.1; resident of H. No. B Vi/1313, Sodal Road, Jalandhar.

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...Accused

COMPLAINT UNDER SECTION 190 and 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1) AND
27 OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT.
1992



## IN THE COURT OF MS.POONAM CHAUDHARY ASJ (CENTRAL-01): DELHI

CC No. 48/2009 SEBI Vs. Jeevanjyoti Plantation Ltd. 31.10.2009.



## ORDER ON SENTNECE

Present: Sh. Sanjay Mann, counsel for SEBI.

Convicts 4 and 6 present with counsel Ms. Suresh Kumari.

i have heard the Ld. Counsel for SEBI Sh. Sanjay Mann and
 Ms. Suresh Kumar Ld. Counsel for convicts 4 and 6 and also perused the record.

Ld. Counsel for convicts submits that family of convicts no. 4 comprises of his wife, two minor children and aged mother and he is the sole earning member of the family. It is submitted on behalf of convict no. 6 that his family comprises of his wife and two minor children and he is also the sole earning member of the family, prayer is made to take a lenient view.

Ld. Counsel for SEBI has strongly opposed the request made by the Ld. Counsel for convicts.

The Act came into force in 1992 to provide for establishment of a Board to protect the the interest of investors in securities and to promote the development of and regulate securities market and matters connected therewith. According to section 12(1B) of the Act, the Collective Investment scheme could not be run without obtaining registration as per regulations.

Convicts no. 4 and 6 were the directors of accused no. 1 company and said company in violation of section 12(1B) of the Act,

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floated collective investment schemes and collected amount to the tune of RS. 28.34 Lacks from the investors as per Ex. CW 1/2 sent by accused company to SEBI.

The money of investors has still not been returned, no proof had been filed on record to show that the money of the investors had been returned.

It is significant to mention that w.e.f 29.10.99 section 24 of the Act was amended and provides imprisonment extending up to 10 years an fine up to Rs. 25 crores or both. This shows that the the legislature has viewed the offences under the act and regulation very seriously. Hence in my opinion strict view is called for in the case in question.

The offence in question was committed before the amendment came into force hence, in these facts and circumstances of the present case convicts no. 4 and 6 are sentenced to RI for 1 year each. In addition they shall pay a fine of Rs. 5,00,000/-(five lacks) each and in default thereof they shall undergo SI for 6 months each u/s 24 of the Act. .

Out of the amount of fine realised a sum of Rs. 20,000/- be paid to SEBI after expiry of period of revision, appeal, towards the expenses incurred by it. Copy of order be given to convicts free of cost. File is consigned to record room.

(POONAM CHAUDHARY) ASJ(Central-01)/DELHI. 31,10,2009

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Office of The District & Sessions Judge

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